

ASSAM ACT VI OF 1952
THE ASSAM URBAN AREAS RENT CONTROL
(AMENDMENT) ACT, 1952

(Passed by the Assembly)
[Received the assent of the Governor on the 25th September 1952]
 [Published in the Assam Gazette, Extraordinary, dated 29th September 1952]

An

Act to amend the Assam Urban Areas Rent Control Act, 1949.

Preamble. WHEREAS it is expedient to amend the Assam Urban Areas Rent Control Act, 1949, hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted as follows :—

- Short title, extent and commencement. 1. (1) This Act may be called the Assam Urban Areas Rent Control (Amendment) Act, 1952.
 (2) It shall have the like extent as the principal Act.
 (3) It shall come into force at once.
- Amendment of section 1(3) of Assam Act XIII of 1949. 2. In sub-section (3) of section 1 of the principal Act, for the words "three years" the words "six years" shall be substituted.

ASSAM ACT VII OF 1952
THE ASSAM REQUISITION AND CONTROL OF VEHICLES
(AMENDMENT) ACT, 1952

(Passed by the Assembly)
[Received the assent of the President on the 26th September 1952]
 [Published in the Assam Gazette, Extraordinary, dated 29th September 1952]

An

Act further to amend the Assam Requisition and Control of Vehicles Act, 1950

Preamble. WHEREAS it is expedient further to amend the Assam Requisition and Control of Vehicles Act, 1950, hereinafter called the principal Act, for the purpose hereinafter appearing ;

It is hereby enacted as follows :—

- Short title, extent and commencement. 1. (1) This Act may be called the Assam Requisition and Control of Vehicles (Amendment) Act, 1952.
 (2) It shall have the like extent as the principal Act.
 (3) It shall come into force at once.
- Amendment of Section 1(3) of the Assam Act XXXII of 1950. 2. In sub-section (3) of Section 1 of the principal Act for the figures "1952" the figures "1953" shall be substituted.